

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.306/MP/2022 along with
IA Nos. 20/2023, 85/2023, 16/2024, 79/2026 & 80/2026**

Subject : Petition under Section 19 of the Electricity Act, 2003, read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020, inter alia, seeking punitive action against and revocation of the trading license of Kreate Energy (I) Pvt Ltd.

Petitioner : Uttarakhand Power Corporation Limited (UPCL)

Respondent : Kreate Energy (I) Private Limited (KEIPL)

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amartya A Saran, Advocate, UPCL
Shri Ajitesh Garg, Advocate, KEIPL
Shri Adarsh Tripathi, Advocate, KEIPL

Record of Proceedings

At the outset, learned counsel for the Respondent/KEIPL submitted that Appeal (DFR) No. 268/2026, filed by KEIPL, is next listed for hearing on 23.09.2026, and the interim protection granted by APTEL *vide* order dated 25.05.2026 has also been extended until that date. Accordingly, the learned counsel requested that the matter be taken up for hearing thereafter. The learned counsel for the Petitioner did not oppose the said request. Accordingly, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **22.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

